

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
PRINCIPAL BENCH,
NEW DELHI.

Date of Decision: 02.02.93.

OA 1423/91

BAL KRISHAN ... APPLICANT.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE SHRI C.J. ROY, MEMBER (J).

For the Applicant ... SHRI P.J. OMMEN.

For the Respondents ... SHRI M.L. VERMA.

J U D G E M E N T (ORAL)

(DELIVERED BY HON'BLE SHRI C.J. ROY, MEMBER (J).)

This is an application under Section 19 of the Administrative Tribunals Act (Act 13 of 1985) to direct Respondent No.3 and 4 to retain the applicant in Mil Farms Records as Office Supdt. Gde.II in accordance with the posting order (Annexure A-1) and Office Order No.18 dated 30.5.91. (Annexure A-4). He also claims the alternative relief to post the applicant on a permanent basis to Mil Farm Pathankot against the existing vacancy, and he claims some other reliefs.

2. The applicant contends that by way of this transfer there is a reduction in rank and so the transfer is bad in law, hence the application.

3. Now the respondents' counsel states across the bar that the applicant is transferred to Mill Farm Pathankot. The learned counsel for the applicant makes an endorsement on the file stating that he wants to withdraw this application. It is permitted and the Original Application is dismissed as infructuous with no order as to costs.

under
(C.J. ROY)
MEMBER (J) /
02.02.93